

Annexure - 9
Amul Industries Private Limited; CRP commenced on 08.04.2024;
List of creditors as on 04.11.2024
List of other creditors (Other than financial creditors and operational creditors)

S. No.	Name of Creditor	Detail of claim received		Details of claim admitted					Amount of contingent claim	Amount of any mutual dues, that may be set off	Amount of claim not admitted	Amount of claim under verification	Remarks, if any
		Date of receipt	Amount claimed	Amount of claim admitted	Nature of claim	Amount covered by security interest	Amount covered by guarantee	Whether related party					
1	Ashish Industries	23.04.2024	₹ 2,19,65,080.76	₹ 1,99,09,835.00	Rent	₹ 0.00	₹ 0.00	No	₹ 0.00	₹ 0.00	₹ 20,55,245.76	₹ 0.00	Due to insufficient documents provided by the claimant the part amount of the claim has been admitted.
2	Pravina Manojbhai Kiyada	27.04.2024	₹ 21,30,000.00	₹ 16,88,422.00	Consultancy Services	₹ 0.00	₹ 0.00	No	₹ 0.00	₹ 0.00	₹ 4,41,578.00	₹ 0.00	Due to insufficient documents provided by the claimant the part amount of the claim has been admitted.
3	Galaxy Oils LLP	29.04.2024	₹ 4,74,59,333.00	₹ 4,28,20,697.00	Rent	₹ 0.00	₹ 0.00	No	₹ 0.00	₹ 0.00	₹ 46,38,636.00	₹ 0.00	Due to insufficient documents provided by the claimant the part amount of the claim has been admitted.
4	Hareesh Engineering Co.	14.05.2024	₹ 15,42,107.00	₹ 0.00	-	₹ 0.00	₹ 0.00	No	₹ 0.00	₹ 0.00	₹ 15,42,107.00	₹ 0.00	Claims has not been submitted in Appropriate Claim Form. Therefore, the Claim has been rejected
5	Rajesh M. Sakhiya	28.05.2024	₹ 65,00,000.00	₹ 0.00	Rent	₹ 0.00	₹ 0.00	No	₹ 0.00	₹ 0.00	₹ 65,00,000.00	₹ 0.00	Claims has not been submitted in Appropriate Claim Form. Therefore, the Claim has been rejected
5	Total		₹ 7,95,96,520.76	₹ 6,44,18,954.00		₹ 0.00	₹ 0.00		₹ 0.00	₹ 0.00	₹ 1,51,77,566.76	₹ 0.00	

Note :
1. As per Regulation 14 of IBC 2016-
Where the amount claimed by a creditor is not precise due to any contingency or other reason, the interim resolution professional or the resolution professional, as the case may be, shall make the best estimate of the amount of the claim based on the information available with him. The interim resolution professional or the resolution professional, as the case may be, shall revise the amounts of claims admitted, including the estimates of claims made under sub regulation (1), as soon as may be practicable, when he comes across additional information warranting such revision.